

By Speed Post.

BEFORE SMT. ZOYA HADKE, JOINT SECRETARY & LEGAL ADVISER & FIRST
APPELLATE AUTHORITY(Notary)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS
ROOM NO. 422, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

Appeal No.22/JS&LA(ZH)/NC/2014

IN THE MATTER OF:

Shri J.O. Vashistha, (Advocate),
1/75, Sector-1/A,
Gandhidham-Kachchh-370201
(Gujarat).

Appellant

Versus

Central Public Information Officer (N)
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan
New Delhi – 110001

Respondent

ORDER

23.01.2015

The instant appeal dated 28.10.2014 received on 19.12.2014 has arisen out of RTI application dated 20.09.2014. The applicant in his appeal has stated that he is satisfied with the replies given to paras 1, 2 and 3 of his RTI application. In his appeal, he has sought information with regard to para (4) of his RTI application wherein he has sought information as to "whether notaries are public authority or not".

- Ms. Lalita
2. The CPIO in reply dated 08.10.2014 has replied to the same stating that the desired information is in the form of advice and is outside the scope of RTI Act, 2005.
 3. Appellant has sought exemption from personal appearance vide letter dated 08.01.2015 received on 22.01.2015 as he is busy in court cases. The CPIO has not filed any reply, however, has appeared before me and reiterated the stand taken in reply dated 08.10.2014 to the RTI application.
 4. After careful examination of the matter, I am of the considered view that the reply given by the CPIO is proper. Hence the appeal is dismissed.

5. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi-110066, within the time period as prescribed under the provisions of RTI Act, 2005.

The parties be informed accordingly.

Zoya Hadke.
(Zoya Hadke)

Joint Secretary & Legal Adviser &
First Appellate Authority
Date: 23.01.2015

1. Shri J.O. Vashistha, (Advocate), 1/75, Sector-1/A, Gandhidham-Kachchh-370201 (Gujarat).
2. DLA & CPIO (Notary), D/o Legal Affairs, Shastri Bhawan, New Delhi-110001.
- ✓ 3. RTI Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi.

F.No.21 (1439) / 2014-IC
Government of India
Ministry of Law & Justice
Department of Legal Affairs
IMPLEMENTATION CELL

SA(293)/2014-NC

Shastri Bhawan, New Delhi
Dated: 13-11-14.

22/JS&LA(2H)/NC/2014
19/12/2014

OFFICE MEMORANDUM

Subject:- Information Sought by *Sh. Jitender O. Vashistha* under
/RTI Act, 2005.

Enclosed herewith is a RTI application dated 28.10.14 (received on 13.11.14)
in this Department) of *Sh. Jitender O. Vashistha, Sh. Jitender O.
Vashistha, 1/75, Sector-1/A, Grandhidham - Kachchh.*

It is requested that the information may be furnished directly to the applicant as per
provisions of the RTI Act, 2005, under intimation to the undersigned.

2. Fee has/has not been received in this Department.


Asha Sota
(US & CAPIO)
Ph. No. 23389127

✓
The CPIO,
Notary Cell,
D/o Legal Affairs.

Copy to: *Sh. Jitender O. Vashistha, 1/75, Sector - 1/A,
Grandhidham - Kachchh.*

- He is requested to contact the said authority for requisite information.

*This may please be submitted to
the JS&LA (Suv. 20ya Hadke) please.
Shuni*

By Reg.AD Post.

From:- J.O.Vashistha,
Advocate,
1/75, Sector -1/A,
Gandhidham-Kachchh

To,

Additional Legal Advisor,
& 1st Appellate Authority,
Deptt of Legal Affairs,
Ministry of Law & Justice,
Room No. 422/A, 4th Floor,
Shastri Bhavan,
New Delhi- 110001.

" Kind attention Smt. Joya Hadke- Addln. Legal Advisor & 1st A.A.

Sub:- 1st Appeal under RTI Act 2005.

Ref:-1. My RTI Application dated 20.9.2014.

2. Shri Poonam Suri, Dy Legal Advisor & C.P.I.O(Notary Cell) letter No.

5A(293)/2014-NC Dated 8.10.2014.

Respected Sir,

- 1.Name of Applicant :- Shri J.O.Vashistha Advocate.
- 2.Address :- 1/75, Sector -1/A, Gandhidham-Kachchh.
- 3.Particulars of CPIO :- Shri Poonam Suri
Dy. Legal Advisor & CPIO (Notary Cell) New Delhi
- 4.Date of Receipt of order
appealed against :- CPIO order Received on 17.10.2014.
- 5.Last date for filling Appeal :- Appeal can be file with in (30) days i.e. on or before
17.11.2014

6. The Grounds for Appeal:-

1. That I sent RTI Appln on 20.9.2014 & on it CPIO send reply/order on 8.10.2014.Thanks your very much to CPIO. But some paras CPIO has been silent thats why I wants reply from him.

6.

2. That CPIO send me true & correct reply on RTI Appln para No. 1,2,& 3 , for this I am satisfied on it .but on para no. 4 CPIO refuse to give reply on the ground desired information is like "ADVISE NATURE" hence same is out of RTI provision but same not true & correct. Para No. 4 information can be provide me by CPIO & by your goodself. Same is within your power & jursidction.

6.

विधि और न्याय के लिए
प्राप्ति तथा प्रेषक अनुमति

3. If your honour go through RTI Act Sec 2(f) information means & includes e-mails, opinion, advise, press-release, circulars order, log -books etc-

PS to AA/LA

J. O. Vashistha

Notary
13-11-14

6.

5. Request:- In view of the above your honour is requested may please direct order CPIO to provide me information as per RTI Appln dated 20.9.2014 Para No. 4 immediately & oblige please.

7. Particulars of information :-

(i) Nature & subject matter of information require.

The subject matter of information required is mention in Para No. 4 of RTI Appln.

(ii) Name of the office or Deptt to which the information relates.

The information relates to the office of :

Dy Legal Advisor & CPIO. Govt of India, Ministry of Law & Justice, legal Affairs, Deptt(Notary Cell)439, Shastri Bhavan, New Delhi- 110001.

Dare:- 28.10.2014

Place:-Gandhidham.


(J.O. Vashistha) 28/10/14

Appellant-Advocate

Encl :

- 1). RTI Application,
dated. 20.9.2014.
- 2). CPIO. letter dated
8/10/2014.

जितेन्द्र ओ. वशिष्ठ

अधिवक्ता

३, प्लॉट नं ७५, सेक्टर नं १-ए, गांधीधाम-कच्छ-३७०२०१ मो.नं ९५३७७५७२०४

प्रति,

सेक्शन अधिकारी व केन्द्रीय जाहिर माहिती अधिकारी श्री,
भारत सरकार, मिनीस्ट्री ऑफ लो एण्ड जस्टीस, (कायदाकिय)
(नोटरी सेल), शास्त्री भवन, न्यु दिल्ली.

20 SEP 2014

दिनांक- २०.०९.२०१४

विषय:- माहिती अधिकार अधिनियम २००५ के तहत माहिती प्रदान कराने हेतु.

अध्यक्ष महोदय,

अतः आपसे नम्र निवेदन करता है कि नोटरी अधिनियम १९५६ व नियमों के तहत निम्नलिखित माहिती प्रदान करने कि कृपा करे।

१. नोटरी अधिनियम के तहत दस्तावेजों को नोटरी करने पश्चात दस्तावेज की नकल नोटरीओ के द्वारा रखने का प्रावधान है या नहीं? और है तो वे दस्तावेजों की नकलों को कितने साल तक संभालकर रखने का प्रावधान है?

२. नोटरी अधिनियम के तहत नोटरी के द्वारा निभाया गया रजिस्टर कितने समय तक संभालकर रखने का प्रावधान है? और अगर हा तो कितने समय तक संभालकर रखने का प्रावधान किया गया है? - २०.०९.२०१४

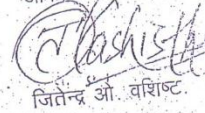
३. नोटरी अधिनियम व नियमों के तहत किसी भी नोटरी को उसके द्वारा निभाये गये रजिस्टर को नष्ट करने को लिये पूर्वमंजूरी लेनी आवश्यक है या नहीं? अगर है तो किससे पूर्वमंजूरी लेनी आवश्यक होती है।

४. क्या नोटरीओ को माहिती अधिकार अधिनियम के तहत लिया गया है या नहीं? और अगर हा तो वे किस समय से मतलब कौनसी दिनांक से आते है? अगर उन्हें माहिती अधिकार अधिनियम के तहत लिया हो तो उनसे माहिती कब से प्राप्त हो सकती है। क्या नोटरी "पब्लीक ओथोरिटी" है या नहीं कुप्या माहिती प्रदान करे।

५. मेने आवश्यक फीस रु. २०/- आई पी ओ नं ३जी २२७८३१ दिनांक १९.९.२०१४ से चुकता कि जा रही है।

धन्यवाद,

आपका आज्ञाकारी


जितेन्द्र ओ. वशिष्ठ.

अधिवक्ता

संख्या. 5A(293)/2014-NC

भारत सरकार

विधि एवं न्याय मंत्रालय

विधि कार्य विभाग

नोटरी सेल

४३९, शास्त्री भवन,
नयी दिल्ली-११०००९

दिनांक : अक्टूबर ८, २०१४

सेवा में,

श्री जितेंद्र ओ. वशिष्ठ,

१, प्लोट न. ७५, सेक्टर न. १-ए,

गांधीधाम-कच्छ -३७०२०१

गुजरात.

विषय: सूचना का अधिकार अधिनियम पत्र दिनांक २०.०९.२०१४ के अंतर्गत मांगी गई सूचना के सम्बन्ध में.

आपके द्वारा सूचना का अधिकार अधिनियम पत्र दिनांक २०.०९.२०१४ जो कि नोटरी अनुभाग में २९.०९.२०१४ को प्राप्त हुआ, के अंतर्गत मांगी गई सूचना के सन्दर्भ में निम्न सूचना प्रदान की जा रही है:

क्रम सं.	प्रश्न का उत्तर
१	नहीं.
२	नोटरी अधिनियम, १९५२ तथा नोटरी नियम, १९५६ के अंतर्गत ऐसा कोई प्रावधान नहीं है, तथापि यह सूचित किया जाता है कि जब तक एक अधिवक्ता नोटरी के रूप में कार्यरत है उस समय तक उससे नोटरी रजिस्टर का सम्भालकर रखा जाना अपेक्षित है.
३	नोटरी अधिनियम, १९५२ तथा नोटरी नियम, १९५६ के अंतर्गत ऐसा कोई प्रावधान नहीं है.
४	मांगी गई सूचना सलाह की प्रकृति में है जो कि सूचना का अधिकार अधिनियम, २००५ के परिपेक्ष्य से बाहर है.

२. यदि आप यहाँ प्रदान की गई सूचना से संतुष्ट नहीं हैं तो आप इस पत्र की प्राप्ति के ३० दिन के अंदर प्रथम अपील, प्रथम याचिका अधिकारी को निम्न नाम एवं पते पर कर सकते हैं.

श्रीमती जोया हड़के, अतिरिक्त विधि सलाहकार एवं प्रथम याचिका अधिकारी,

विधि कार्य विभाग, कानून एवं न्याय मंत्रालय,

कमरा संख्या ४२२ ए, चौथा तल,

शास्त्री भवन, नई दिल्ली -११०००९

पूना

(पूना सूरी)

उप विधि सलाहकार एवं

केंद्रीय लोक सूचना अधिकारी

नोटरी सेल

